

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. 5/2012 in  
Petition(s) for Special Leave to Appeal (Civil) No(s).28387/2008

(From the judgement and order dated 26/09/2008 in CRP No.1015/2008  
of The HIGH COURT OF MADRAS)

M/S V.V.MINERALS Petitioner(s)

VERSUS

M/S TATA STEEL LIMITED & ORS. Respondent(s)

(for modification and I.A. No 6 - appln. for directions and office  
report)

Date: 02/01/2013 These IAs were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA  
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Krishna Kumar R.S., Adv.  
Mr. Rajesh Kumar, Adv.

For Respondent(s) Mr. Gopal Jain, Adv.  
Mr. R.N. Karanjawala, Adv.  
Ms. Nandini Gore, Adv.  
Mr. Debmalya Banerjee, Adv.  
Ms. Ashlesh Srivastav, Adv.  
Mrs Manik Karanjawala, Adv.

Mr. B.Balaji ,Adv  
Mr. R. Rakesh Sharma, Adv.

UPON hearing counsel the Court made the following  
O R D E R

A letter has been circulated by Mr. Rajesh Kumar, advocate-  
on-record for the petitioner, praying for time on the ground of  
personal difficulty.

List the matter after two weeks as prayed.

|(Rajesh Dham)  
|Court Master

|(Renu Diwan)  
|Court Master